

NATIONAL COMPANY LAW APPELLANT TRIBUNAL

NEW DELHI

**COMPANY APPEAL (AT)(INSOLVENCY) NO.995 OF 2019 AND IA
NO.179/2020**

In the matter of:

S.S. Natural Resources Pvt Ltd Appellant

Vs

Ramsarup Industries Ltd & Ors Respondent

Mr. Sumant Batra, Resolution Applicant

Mr. Sanjay Bhatt, Advocate for appellant.

Mr. Rony O John, Mr. Deep Roy, Mr. Raghunath Ghose, Mr Krishanendu Datta, Mr. Vikram Mehta, Mr. Dinkar Singh, Advocates for Respondents.

Mr. Darpan Wadhwa, Sr. Advocate for Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.988 OF 2019

In the matter of:

Pegasus Assets Reconstructions Pvt Ltd Appellant

Vs

Kshitiz Chhawcharia (RP) & Ors Respondent

Mr. Amit Singh Chadha, Sr. Advocate for appellant.

Mr. Deep Roy, Mr. Dinkar Singh and Mr. Rony O John, Advocates for Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.1039 OF 2019

In the matter of:

Aashish Jhunjhunwala & Ors Appellant

Vs

Kshitiz Chhawcharia & Ors Respondent

RP of Ramsarup Industreis Ltd & Ors.

Mr Rishav Banerjee, Advocate for appellant.

Mr. Deep Roy, Mr. Aman Varma, Mr. Dinkar Singh and Mr. Rony O John, Advocates for Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.1124 OF 2019

In the matter of:

Aashish Jhunjhunwala

Appellant

Vs

Kshitiz Chhawcharia & Ors
RP of Ramsarup Industreis Ltd & Ors.

Respondent

Mr Rishav Banerjee, Advocate for appellant.

Mr. Deep Roy, Mr. Aman Varma, Mr. Dinkar Singh and Mr. Rony O John,
Advocates for Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.1125 OF 2019

In the matter of:

Vanguard Credit & Holdings Pvt Ltd

Appellant

Vs

Kshitiz Chhawcharia & Ors
RP of Ramsarup Industreis Ltd & Ors.

Respondent

Mr Rishav Banerjee, Advocate for appellant.

Mr. Deep Roy, Mr. Dinkar Singh and Mr. Rony O John, Advocates for
Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.1159 OF 2019

In the matter of:

Orissa Metaliks Pvt Ltd

Appellant

Vs

Kshitiz Chhawcharia & Anr

Respondent

Mr. Raghunath Ghose, Advocate for Appellant.
Mr Rishav Banerjee, Advocate for appellant.

Mr. Deep Roy, Mr. Dinkar Singh and Mr. Rony O John, Advocates for
Respondent.

COMPANY APPEAL (AT)(INSOLVENCY) NO.1242 OF 2019

In the matter of:

Indian Renewable Energy Dev Agency Ltd

Appellant

Vs

Ramsarup Industreis Ltd & Ors.

Respondents

Ms Varsha Banerjee, Advocate for appellant.

Mr. Deep Roy, Mr. Dinkar Singh and Mr. Rony O John, Advocates for Respondent.

ORDER

15.07.2020- We started hearing learned counsel for the appellant in Company Appeal (AT)(Insolvency) No.1039 of 2019 as a lead case. Learned counsel for the appellant submits that the main file is not with him and he is arguing the matter on brief notes. He seeks time to argue the matter.

2. We thought it proper that all the parties should have filed the written submissions alongwith the only relevant pages of the documents.

3. Parties are directed to file written submissions not more than three pages alongwith convenient compilation positively within a week. Parties are also directed to supply copy of the written submissions alongwith convenient compilation to the opposite party. It is made clear that no further adjournment will be allowed. Let all the appeals be fixed on **30th July, 2020.**

4. Interim order to continue in all the appeals till the next date of hearing.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Mr. V.P. Singh)
Member (Technical)

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